

ITEM NO.23 Court 5 (Video Conferencing) SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12133/2020

(Arising out of impugned final judgment and order dated 05-10-2020
in WP No. 11234/2020 passed by the High Court Of M.p At Indore)

THE KHASGI (DEVI AHILYABAI HOLKAR
CHARITIES)TRUST INDORE & ANR.

Petitioner(s)

VERSUS

VIPIN DHANAITKAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.104088/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.104089/2020-EXEMPTION FROM
FILING O.T. and IA No.104715/2020-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(C) No. 12241-12242/2020 (IV-A)

(FOR ADMISSION and I.R. and IA No.105197/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.105198/2020-EXEMPTION FROM
FILING O.T. and IA No.105206/2020-EXEMPTION FROM FILING O.T. and IA
No.105196/2020-PERMISSION TO FILE SYNOPSIS AND LIST OF DATES and IA
No.105205/2020-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Diary No(s). 22151/2020 (IV-A)

(FOR ADMISSION and I.R. and IA No.105965/2020-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.105966/2020-EXEMPTION FROM
FILING O.T. and IA No.105964/2020-PERMISSION TO FILE PETITION
(SLP/TP/WP/..))

Date : 16-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Janak Dwarkadas, Sr. Adv.
Mr. Abhinav Malhotra, Adv.
Mr. Amit Desai, Adv.
Ms. Nandini Gore, Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Sandeep Kapoor, Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Abhinav Malhotra, Adv.
Mr. Aayush Agarwala, Adv.
Mr. Anuj Agarwala, Adv.

Mr. Pramod B. Agarwala, Adv.
 Mr. Nakul Gandhi, Adv.
 Mr. Utkarsh Maria, Adv.
 Ms. Kritika Sachdeva, Adv.
 Mr. Bhav Ratan, Adv.
 Mr. Lovenish Jagdhane, Adv.
 Mr. Shreyans Jain, Adv.
 M/S. Karanjawala & Co., AOR

Mr. Kapil Sibal, Sr. Adv.
 Mr. Shyam Divan, Sr. Adv.
 Ms. Nandini Gore, Adv.
 Ms. Ruby Singh Ahuja, Adv.
 Mr. Sandeep Kapoor, Adv.
 Ms. Tahira Karanjawala, Adv.
 Mr. Kunal Dwarkadas, Adv.
 Mr. Abhinav Malhotra, Adv.
 Mr. Aayush Agarwala, Adv.
 Mr. Nakul Gandhi, Adv.
 Mr. Utkarsh Maria, Adv.
 Ms. Kritika Sachdeva, Adv.
 Ms. Sugandha Yadav, Adv.
 Mr. Bhav Ratan, Adv.
 Mr. Lovenish Jagdhane, Adv.
 Mr. Shreyans Jain, Adv.
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Mr. P.S. Patwalia, Sr. Adv.
 Mr. Aayush Agarwala, Adv.
 Mr. Anuj Agarwala, Adv.
 Mr. Pramod B. Agarwala, Adv.
 M/S. PBA Legal, AOR

For Respondent(s) Mr. Tushar Mehta, SG
 Mr. Purushaindra Kaurav, AG
 Mr. P. K. Saxena, Sr. Adv.
 Mr. Saurabh Mishra, AAG
 Mr. Rishi Tiwari, Adv.
 Mr. Arjun Garg, AOR
 Mr. Kanu Agrawal, Adv.
 Ms. Shrutika Garg, Adv.

Mr. Ashish Joshi, Adv.
 Mr. Sameer Saxena, Adv.
 Mr. A. Sriram, Adv.
 Mr. Ronak Karanpuria, AOR

UPON hearing the counsel the Court made the following
 O R D E R

Issue notice on the application seeking

permission to file special leave petition(s), prayer for stay as also on the special leave petition(s).

Mr. Arjun Garg and Mr. Ronak Kanpuria, learned counsel appearing on caveat, waives notice for the concerned respondent(s).

Notice to indicate that the matter may proceed for final disposal on the next date of hearing.

We direct the concerned parties to maintain status quo, as on today, with regard to possession, title of the properties (referred to in the chart at page Nos. 66 to 126 of the paper-book of additional documents Vol.I, being I.A. No.104715) including not to transfer or create any third party interest in the said properties without prior permission of this Court.

Until further orders, the directions issued by the High Court regarding initiation of criminal process to remain stayed in terms of this order.

We also make it clear that if the management of the Trust properties has not been taken over by the State authorities, the *status quo* would mean that no precipitative steps be taken by the State

Authorities even if some formal order has been passed after the High Court order. In that, the status quo with regard to possession and management, as on today, when this order is being passed be maintained by all concerned parties, till the next date of hearing.

List the matters on 2nd December, 2020.

In the meantime, parties may complete the pleadings, if any.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER